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THE ASSAM GAZETTE

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EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 4th September, 2010

No. LGL. 46/2003/65.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXI OF 2010

(Received the assent of the Governor on 31st August, 2010)

**THE ASSAM MINISTERS', MINISTERS' OF STATE, AND DEPUTY MINISTERS',
SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2010**

AN

ACT

further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
XV of
1958.

It is hereby enacted in the Sixty-first Year of the Republic of India, as follows: -

Short title and commencement

1.(1) This Act may be called the Assam Ministers', Ministers' of State and Deputy Ministers' Salaries and Allowances (Amendment) Act, 2010.

(2) It shall come into force at once.

Amendment of section 2 of Assam Act XV of 1958.

2. In the principal Act, for section 2, the following shall be substituted, namely: -

"2. Salaries of the Chief Minister, the Ministers', the Ministers' of State and Deputy Ministers:-

(a) There shall be paid to the Chief Minister,-

(i) a Salary of sixty five thousand rupees per mensem;

(ii) a Sumptuary Allowance of twelve thousand rupees per mensem;

(iii) a Daily Allowance of one thousand rupees while on official tour and halt within the State of Assam:

Provided that the Chief Minister shall be entitled to draw Daily Allowance of one thousand five hundred rupees when he performs the duties outside the State and halt;

(iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly Session computing two days before commencement and two days after the termination of such session:

Provided that the Sitting Allowance shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session and such performance of official tour shall be intimated to the Speaker, Assam Legislative Assembly;

(v) Fuel of two hundred and fifty litres for Head Quarter use per mensem;

(vi) A Parliamentary Assistant Allowance of five thousand rupees per mensem; and

(vii) A Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his official car on official duty.

(b) There shall be paid to each Minister, -

(i) a salary of sixty thousand rupees per mensem;

(ii) a Sumptuary Allowance of ten thousand rupees per mensem;

(iii) a Daily Allowance of one thousand rupees while on tour and halt within the State of Assam:

Provided that each Minister shall be entitled to draw Daily Allowance one thousand five hundred rupees when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly session computing two days before commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the state of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel of two hundred litres for Head Quarter use per mensem;

(vi) a Parliamentary Assistant Allowance of five thousand rupees per mensem;

(vii) a Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his Official car on official duty.

(c) There shall be paid to each Minister of State,-

(i) a Salary of fifty five thousand rupees per mensem;

(ii) a Sumptuary Allowance of nine thousand rupees per mensem;

(iii) a Daily Allowance of one thousand rupees while on tour and halt within the State of Assam:

Provided that each Minister of State shall be entitled to draw Daily Allowance of one thousand five hundred rupees when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such session:

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel of two hundred litres for Head-Quarter use per mensem ;

(vi) a Parliamentary Assistant Allowance of five thousand rupees per mensem; and

(vii) a Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his official Car on official duty.

(iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly Session computing two days before commencement and two days after the termination of such session:

Provided that the Sitting Allowance shall not be admissible if the Chief Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session and such performance of official tour shall be intimated to the Speaker, Assam Legislative Assembly;

(v) Fuel of two hundred and fifty litres for Head Quarter use per mensem;

(vi) A Parliamentary Assistant Allowance of five thousand rupees per mensem; and

(vii) A Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his official car on official duty.

(b) There shall be paid to each Minister, -

(i) a salary of sixty thousand rupees per mensem;

(ii) a Sumptuary Allowance of ten thousand rupees per mensem;

(iii) a Daily Allowance of one thousand rupees while on tour and halt within the State of Assam:

Provided that each Minister shall be entitled to draw Daily Allowance one thousand five hundred rupees when he/she performs the duties outside the State and halt;

(iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly session computing two days before commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the state of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(d) There shall be paid to each Deputy Minister,-

(i) a Salary of fifty thousand rupees per mensem;

(ii) a Sumptuary Allowance of eight thousand rupees per mensem;

(iii) the Daily Allowance shall be paid at the rate of one thousand rupees while on tour and halt within the State of Assam:

Provided that each Deputy Minister shall be entitled to draw the Daily Allowance of one thousand five hundred rupees when he/she performs the duties outside the state and halt;

(iv) a Sitting Allowance of one thousand rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;

(v) fuel of two hundred litres for Head Quarter use per mensem;

(vi) A Parliamentary Assistant Allowance of five thousand rupees per mensem; and

(vii) a Mileage Allowance of eight rupees per kilometre as propulsion cost for the use of his official car on official duty."

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.